

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 22/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Heritage Infraspaces (India) Pvt. Ltd.

... Operational Creditor

Versus

Empyrean Club Jaipur Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Vinod Kumar S. Shah, Adv.
Vishwas V. Shah, Adv.

For the Corporate Debtor : Prateek Kedawat, Adv.

ORDER

Heard Mr. Vinod Kumar S. Shah, Adv. appearing on behalf of the Petitioner. Mr. Prateek Kedawat, Adv. appearing on behalf of the Respondent.

Submissions heard. Order is reserved. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 10 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.


Sd/-

(Rajeev Mehrotra)
Technical Member


Sd/-

(Deep Chandra Joshi)
Judicial Member

May 15, 2024